

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 851/MP/2025 along with IA No. 29/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 04.07.2025 between AMPIN Energy Green Four Private Limited and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.09.2021 and imposition of BCD on solar cells and solar modules to 25% and 40% respectively by way of MNRE Office Memorandum dated 9.03.2021.

Petitioners : AMPIN Energy Green Private Limited and Anr.

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **18.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, AMPIN
Shri Girik Bhalla, Advocate, AMPIN
Ms. Snehal Upadhyay, Advocate, AMPIN

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for a detailed hearing. The learned counsel for the Petitioner, however, submitted that all Change in Law events raised in this case, namely, imposition of BCD, increase in rate of GST, and mandatory requirement to install bird diverters in compliance with the Hon'ble Supreme Court's order dated 19.4.2021 in WP (c) No. 838 of 2019, have already been recognised as Change in Law events by the Commission in previous orders, and hence, a direction may be issued for carrying out the reconciliation of the Change in Law claims pending the hearing of case. The learned counsel, in response to a query, submitted that insofar as the pleadings are concerned, the Respondent, SECI, has already filed its reply and the Petitioner has also filed its rejoinder thereto. However, Respondent No.2, WBSEDCL, has not filed a reply in the matter.

2. Considering the above, the Commission deemed it appropriate to permit another opportunity to the Respondent No.2 to file its reply, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter. Further, IA No.29/2026, filed for an urgent listing, having served its purpose, was disposed of.



3. The Petition will be listed for hearing on **26.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)